

Recognition of Polisario's Sahrawi Arab Democratic Republic

574. SHRI ANAND SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have given recognition to Polisario's Sahrawi Arab Democratic Republic; and

(b) if so, what specific considerations weighed with Government for recognition of the new Republic ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) Yes, Sir.

(b) India's recognition of the Sahrawi Arab Democratic Republic (SADR) is based on various resolutions of the United Nations General Assembly which recognise the right of the Sahrawi people to independence and self determination, as well as on the stand taken by the representative regional organisation—the Organisation of African Unity (OAU)—which not only admitted the SADR as a full member but which also elected it as one of its Vice Presidents.

Protest on Violence in South Africa

575. SHRIMATI KISHORI SINHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have protested strongly in various international forums about the renewed violence in South Africa against the majority population by the white minority regime; and

(b) if so, with what result ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) and (b). The Government of India, through its representatives at the UN and in other international fora, has consistently condemned the pretoria white minority regime's reign of terror. The recent Commonwealth Heads of Government Meeting at Nassau, Bahamas, has decided upon a common programme of action designed to exert pressure on the South African Government to dismantle the system of apartheid and to establish a non-racial and representative Government on the basis

of adult suffrage without racial distinction. In addition to the members of the Commonwealth, several other countries have also recently taken political and economic measures against the pretoria regime.

Proposal to bring Employees of Departmental Undertakings under Administrative Tribunals

576. SHRIMATI KISHORI SINHA : Will the PRIME MINISTER be pleased to state :

(a) whether Government have a proposal to bring employees of departmental undertakings under the purview of the Administrative Tribunals;

(b) if so, whether Government have consulted the organisations of Central Government employees and unions of employees of departmental undertakings on this matter; and

(c) if so, what was their view and what is the Government's reaction to these views ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) The Central Administrative Tribunal which was established on the 1st November, 1985 has jurisdiction over Central Government employees including those who are working in the Departmental undertakings. However, by virtue of sec. 2 (b) of the Administrative Tribunals Act, 1985, the Tribunal does not cover the Central Government employees who are governed by the Industrial Disputes Act, 1947 in regard to such matters in respect of which they are so governed. The Government have a proposal to bring such employees also under the purview of the Central Administrative Tribunal in so far as their individual disputes in regard to service matters are concerned.

(b) and (c). The Government have consulted the representative organisations of Central Government employees and Central Trade Unions on the proposal above. The representatives are generally of the view that their rights under the Industrial Disputes Act should not be

abridged or taken away. The Government is examining the matter further.

[*Translation*]

Issue of Identity Card to the Citizens in the Border to Check the Infiltration of Foreign Nationals

577. SHRI SHANTI DHARIWAL :
SHRI VIJOY KUMAR YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of the fact that foreign nationals are infiltrating into the country by crossing the borders;

(b) if so, whether Government have decided to issue identity cards to the citizens residing in the border States to check the infiltration of foreign nationals;

(c) if so, the time by which this system will be introduced and the places/regions/states where it will be introduced; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) to (d). Anti-infiltration measures, strengthening of BSF battalions and other security measures for safeguarding the borders for effectively dealing with entry of illegal migrants are reviewed by the Govt. from time to time. The measures include strengthening of Police of border States wherever necessary, construction of observation towers, strengthening of BSF by Border Wing Home Guards, equipping the BSF and other security forces with advanced equipments like night vision devices, high-power binoculars etc. Apart from these measures, in case it is considered necessary that identity cards to the citizens residing in the border States are to be issued, the Government will consider that aspect of the matter also at the appropriate time.

[*English*]

Review Committee for Modernisation of Delhi Fire Service

578. SHRIMATI N. P. JHANSI LAKSHMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any committee was set up in the past with a view to review the working of the Delhi Fire Service and to modernise it; and

(b) if so, details of the same and action taken on various recommendations of the Committee ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) A statement is given below.

Statement

Prior to 1976, expansion of Delhi Fire Service took place in ad-hoc manner. New Fire Stations were opened depending on the availability of the land and the funds. For the first time during 1976, Government of India, Ministry of Home Affairs ordered a thorough study by a Committee of experts of the requirements of Delhi Fire Service so as to improve its efficiency and effectiveness. This Committee was headed by the Fire Advisor to the Government of India and had among its members Chief Fire Officer, Dy. Chief Fire Officer, Delhi and Secretary (LSG), Delhi Administration. Asstt. Director General (DGCD), Ministry of Home Affairs and Senior Staff Officer Civil Defence were also co-opted as members. The Committee after due consideration recommended that a minimum of 63 fire stations were needed to provide adequate and effective fire cover to Delhi, as against 13 fire stations, at that time. A large number of new appliances were also recommended by the Committee, to be procured by the Delhi Fire Services. The implementation of the recommendations of that Experts Committee had financial implications of about 15.75 crores in terms of non-recurring expenditure in a period of 10 years, while annual recurring expenditure was to be about Rs. 4.76 Crores.

2. Due to paucity of funds, it was not possible to implement the report of the Experts Committee. However, the recommendations of the Experts Committee were kept in mind while opening new fire stations or procuring appliances as and when the fund position permitted. Since 1976, 3 new fire stations have been opened.